

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI


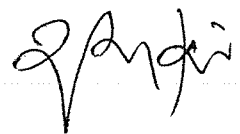
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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16.09.2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : IBA/745/2019  
NAME OF THE PETITIONER(S) : SETHU TRANSPORTS  
NAME OF THE RESPONDENT(S) : SHREE AMBIKA SUGARS LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	D. LAKSHMIPATHY	Counil for Appliat	
	K. BOOPATHI	AGM - Materials for Corporate Debtors	


(20)

[IBA/745/2019]

**ORDER**

On the compromise arrived at between the parties, the Operational Creditor counsel has filed a memo for withdrawal of this case with liberty to revive the same in the event of default in payment schedule.

As to prayer of withdrawal is concerned, this Petition can be dismissed as withdrawn, but as to revival, there is no provision for revival, therefore, this IBA/745/2019 is hereby **dismissed as withdrawn**.

  
**(S.VIJAYARAGHAVAN)**  
Member (Technical)

  
**(B.S.V.PRAKASH KUMAR)**  
Member (Judicial)

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